

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

NOTIFICATION

No. 135

Dated: 21.08.2024

In exercise of the powers conferred under Rule 3-A (vi) of Chapter-6, Part-B, Punjab and Haryana High Court Rules and Orders, Volume V, Hon'ble the Chief Justice has been pleased to change the name of **Ms. Swati Kher, Advocate (Enrolment no. PH/3188/2022), Number on Rolls - PH227071** to **Ms. Swati Singal** on the Roll of Advocates.

BY ORDER OF HON' BLE THE CHIEF JUSTICE.

**Sd/-
REGISTRAR GENERAL**

No. 22032

Dated: 21.08.2024

Copy forwarded to:-

1. The Controller, Printing and Stationery Department, Punjab with a request that the notification may be published in Punjab Gazette Part-III.
2. The Controller, Printing and Stationery Department, Haryana with the request that the notification may be published in Haryana Gazette Part-III.
3. The Controller, Printing and Stationery Department, U.T. Chandigarh with the request that the notification may be published in U.T. Chandigarh Gazette Part-III.
4. The Chairman, Bar Council of Punjab and Haryana, Law Bhawan, Sector-37-A, Chandigarh for information.
5. The President, Punjab and Haryana High Court Bar Association, Chandigarh for information.
6. Superintendent Lok Adalat, Litigation, Computer, DRR & CRC Branches of this Court for information.

**Sd/-
REGISTRAR GENERAL**